

Allotment of DDA Flats

4431. SHRI CHHEDI PASWAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of such persons who have been allotted D.D.A. flats in spite of their own houses in Delhi;

(b) the number of such persons who have been allotted flats by DDA in different places in different names of their own family; and

(c) the reasons for allotting flats to such persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). At the time of allotment of flats an affidavit to the effect that the allottee does not own a house in his/her name or in the name of his/her dependents in Delhi is obtained. An affidavit has to be accepted as an affirmation of the truth and only if complaints are made, does DDA enquire into the correctness of such an affidavit. Details of such false affidavits wherein it has been conclusively proved that an allottee or his dependent owned a flat at the time when the DDA made an allotment is being obtained from the DDA and will be submitted.

(c) At the time of allotment the DDA has to accept the affidavit furnished by the allottee that he does not own a house in his/her name or in the name of his/hir dependents in Delhi. Therefore, the DDA does not knowingly allot flats to such persons.

[English]

Antarctica Expedition

4432. SHRI SUSHIL CHANDRA VERMA: Will the PRIME MINISTER be

pleased to state:

(a) the names of countries that have entered into agreements with context to the activities being carried out in Antarctica continent and whether India is one of them.

(b) the salient features of the agreement with regard to India;

(c) the area of the continent under the country at present, for the purpose of exploration and research; and

(d) the main result of the studies made by the scientists and the special achievements made?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRIMATI MARGARET ALVA): (a) The Antarctic Treaty, to which 39 States are Parties (details are given in statement-I) provides for freedom of scientific investigation and co-operation towards that end. Co-operation between Treaty nations is formalised at Antarctic Treaty Consultative Meetings.

(b) Salient features of Antarctic Treaty and its recommendations are given in statement-II.

(c) Antarctic continent is open for scientific research and widespread research programmes are carried out by different Consultative Parties in different regions.

(d) India has established a permanent station at Maitri (70° 45' 39.4 "S, 11° 44' 48.6 "E) and a supply-cum-summer base camp at Dakshin Gangotri (70° 05 'S, 12° 00 'E). Indian scientists have conducted studies in earth sciences, atmospheric sciences, magneto-sphere, meteorology, biology, oceanography, environmental physiology and engineering aspects. Data and information collected has been published in five volumes so far.